

**HIGH COURT OF HIMACHAL PRADESH AT SHIMLA**

No.HHC/RG/C-19/2020- 7564  
Dated Shimla, the 24<sup>th</sup> March, 2020.

To

All the District and Sessions Judges,  
in the State of Himachal Pradesh.

Subject: Instructions in view of COVID-19.

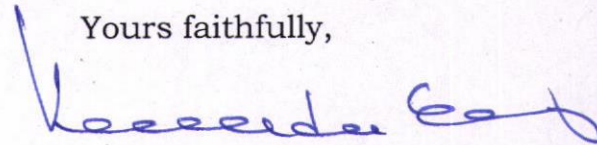
Sir,

'Jai Hind'

In wake of COVID-19 outbreak going on in the country, Hon'ble High Court of Himachal Pradesh has decided that all the District and Sub Divisional Courts shall function restrictively from 24.3.2020 to 31.3.2020 and the District and Sessions Judges will make arrangements in their respective Civil and Sessions Divisions by deputing one Judicial Officer of the rank of District Judge/Additional District Judge along with one or more Judicial Magistrate(s) along with minimum supporting staff so required for attending the urgent matters on rotational basis. The remaining Judicial Officers as well as staff will work from home during the aforesaid period and will not leave the station and also make themselves available immediately as and when directed to do so.

Strict compliance is expected.

Yours faithfully,



(Virender Singh)  
Registrar General